

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 102**  
**IA No. 2932/ND/2021**  
**IB-176/(ND)/2021**

**IN THE MATTER OF:**

Indiabulls Housing Finance Ltd.  
Vs.

....**Applicant**

Ambience Commercial Developers Pvt. Ltd.

....**Respondent**

**Order under Section 7 of IBC**

**Order delivered on 15.07.2021**

**Coram:**

**SHRI P.S.N. PRASAD**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant

:Mr.Krishnendu Datta, Sr. Adv.  
. Ms. Anjali Anchayil, Adv.

Ms.Avni Sharma, Adv.

For the Respondent

: Mr.Rajshekhar Rao, Sr. Adv.,  
Mr.Anush Raajan, Adv.,  
Mr.Puneeth Ganapathy, Adv.,  
Mr.Karthik Sundar, Adv.  
Mr.Siddharth Raval, Adv.  
Ms.Mansi Gupta,  
Ms.Satabdi Dash, Adv

**ORDER**

IA No. 2932/ND/2021:

This is an application filed under Section 11 of NCLT Rules seeking rejection of petition under Section 7 of IBC filed by Financial Creditor along with accompanying affidavit. Heard the submissions made by the counsel and perused the contents of the application. As the counsel for the non-applicant is present at the time of hearing, the requirement of notice is dispensed with. Counsel for the non-applicant has prayed for grant of ten days time for filing reply. Time prayed for is granted and post this matter after three weeks.

Post this matter on **16.09.2021**.

**Sd/-**  
**K.K. VOHRA**  
**MEMBER (T)**

**Sd/-**  
**P.S.N. PRASAD**  
**MEMBER (J)**